

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 375 of 2018

IN THE MATTER OF:

Navneet Gupta

...Appellant

Versus

Bharat Tractors Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant : **Mr. Saurabh Kalia and Mr. Harshit Agarwal,
Advocates**

For Respondents: **Mr. Darpan Wadhwa, Senior Advocate assisted by
Mr. Jaiyesh Bakshi and Mr. Pallav Pandey,
Advocates for Respondent Nos. 5, 6 & 7**

**Mr. Vivek Malik, Advocate for Respondent Nos.
2 & 9**

**Mr. Sourabh Gupta, Advocate for Respondent Nos.
3, 4, 8 and 10**

ORDER

31.10.2018 The appellant has challenged the order dated 11.10.2018,
which reads as follows :

*“Learned counsel for the parties are present. In
view of the directions issued vide order dated
13.09.2018 parties have commenced their arguments.
Post the matter on 16.11.2018 for continuation of
arguments.*

*In relation to application, CA No. 112 (ND) /2017,
learned counsel for the petitioner at this stage seeks*

certain directions to be issued, which is vehemently objected to by the learned counsel for the respondent No. 5, as the same has been filed only on 10.10.2018 i.e. yesterday. If necessary this application may also be considered at the time of final disposal of this matter.”

Having heard the learned counsel for the appellant and the counsel appearing on behalf of the respective respondents, while we are not inclined to interfere with the impugned order, we direct the parties to co-operate with the Tribunal for early conclusion of the hearing of the case.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/sk/